

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 993/2014

(Arising out of impugned final judgment and order dated 18/04/2013 in CRLA No. 2838/1982 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

LATOORI & ANR

Respondent(s)

(office report for directions)

Date : 27/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBER]

For Petitioner(s) Mr. Vikas Bansal, Adv. for
 Mr. C. D. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted for curing the defect
as pointed out in the office report dated 06.12.2014. In
case the needful is not done within the stipulated time,
the special leave petition will stand dismissed.

(SUMAN WADHWA)
AR-cum-PS

(SAROJ SAINI)
COURT MASTER